

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 796 of 2004

Allahabad this the 02nd day of August, 2004

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

Awadhesh Kumar Rai, aged about 53 years, Son of Uday
Rai, resident of Village Musi Brijrajpur P.O. Bhadohi
District Sant Ravi Das Nagar, Bhadohi.

By Advocate Shri B.N. Singh

Applicant

Versus

1. The Union of India through its Secretary, Ministry of Communication (P & T) Sansad Marg, Dak Bhawan, New Delhi.
2. The Post Master General, Allahabad Region, Allahabad.
3. The Director Postal Services, Allahabad Region, Allahabad.
4. The Supdt. of Post Offices, West Division, Varanasi.

Respondents

By Advocate Shri Saumitra Singh

O R D E R (Oral)

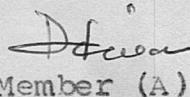
Hon'ble Mr. Justice S.R. Singh, V.C.

The applicant has challenged the order of punishment dated 14.05.2003 passed by the Superintendent of Post Offices, West Division, Varanasi. It is observed that disciplinary authority had imposed punishment of recovery of Rs.5000/-, Against ^{the said} this order, the applicant has preferred appeal vide annexure A-7, which is pending consideration before the Post Master General, Allahabad. pg. 2/-

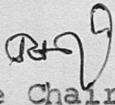
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2. In the circumstances, therefore, we dispose of this O.A. with direction to the Post Master General, Allahabad to consider and dispose of the appeal of the applicant expeditiously, and it is further directed to the respondents, that till the disposal of the appeal on merit, further recovery of enhanced amount of penalty pursuant to the order dated 17.05.2004, shall remain stayed. No order as to costs.


Member (A)

|M.M. |


Vice Chairman